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Title: Need to look into the issue of restoring wakf properties in Delhi.

SHRI ABDUL RAHMAN (VELLORE): The DDA has in the recent past demolished a Mosque in Mehrauli, New Delhi. The Mosque was more than 120 years old. The Places of Worship (Special Provisions) Act, 1991 requires that the places of worship which existed as on 15th August, 1947 will not be disturbed. The Act provides protection to such places. There is a religious committee under Lt Governor, Delhi and such matters are first placed before this Committee. This matter was not placed before that Committee. The CM of Delhi had asked the DDA not to demolish it. This act of DDA has also been condemned by all right-thinking people of the country. Before this, Noor Masjid in Bhogal area was also demolished by DDA. The DDA has illegally occupied hundreds of Wakf properties during the past 40-50 years and has neither vacated nor restored them to Delhi Wakf Board. I urge upon the Union Government to look into these matters and take suitable measures to restore to Wakf Board the illegal occupation of Wakf properties.